

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

120. Intervention Petition/72/2023

In

C.P. (IB) 2613(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **04.04.2024**

NAME OF THE PARTIES: Gulab Fibers

Vs

ANV Techfab Pvt Ltd

*Appearances:*

For Applicant : Adv. Aayush Kothari a/w. Adv. Nikhil Rajani i/b.

M/s. V Deshpande & Co

For Respondent : Adv. Vishvas Deo i/b. Mr. Anshul Pathania

SECTION 9 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**Intervention Petition/72/2023**

This Intervention Petition has been filed by Solapur Janata Sahakari Bank Ltd being the lender to the Corporate Debtor, ANV Techfab Pvt. Ltd. seeking recall of the admission order dated 04.08.2021 on the ground that this was a collusive petition and initiation of CIRP was with malicious intents.

Ld. counsel submits that the copy of the petition has not been served on M/s. Gulab Fibres and seeks time to serve the same and file service affidavit.

In the meantime, Ld. counsel for the RP submits that an IA has been filed with registry on 17.06.2023 pointing out that the admission order was not brought to the notice of the RP. However, the said application has not been numbered and listed. We grant opportunity to the RP to file reply in the instant intervention petition 72/2023 bringing on record the sequence of events. List on **16.05.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Rajeev---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)